

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00476/2018

Dated Monday the 16th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

V.Padmavathi,
W/o. P.S.Vishnu Prasad,
No. 14, Mariamman Kovil Street,
Mettupalayam,
Puducherry 605009.Applicant

By Advocate M/s. S.P.Chowkalingam

Vs

1.The Director,
Jawaharlal Institute of Post Graduate
Medical Education and Research,
Dhanvantri Nagar, Puducherry 605006.

2.The Secretary,
Ministry of Health and Family Welfare,
Govt. of India,
Room No. 348, 'A' Wing,
Nirman Bhavan,
New Delhi 110011.Respondents

By Advocate Mr. M. T. Arunan

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"This Hon'ble Tribunal may be pleased to pass an order, directing the respondents to consider and pass orders on her representations dated 28.04.2014, 01.09.2014, 15.10.2014 & 05.01.2018 seeking revision of pay scale in the running Pay Band PB 2 of Rs. 9300-34800 along with the grade pay of Rs. 4600 w.e.f. her date of joining in the Institute ie., 07.06.2010 as per the recommendations of the Sixth Central Pay Commission and pass such other further order as this Hon'ble Tribunal may deem fit proper and thus render justice."

2. It is submitted that the applicant who was appointed as Bio Medical Engineer on 07.06.2010 made several representations on 28.04.2014, 01.09.2014, 15.10.2014 and 05.01.2018 for upgradation of her scale of pay.

3. Mr. M. T. Arunan appears suo moto and takes notice for the respondents.

4. On perusal, it is seen that there is a delay in filing this OA.

5. Admittedly, the representations are not disposed of by the respondents.

6. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to consider all the representations dt. 28.04.2014, 01.09.2014, 15.10.2014 and 05.01.2018 said to be pending before the respondents in accordance with law and pass a reasoned and speaking order within

a period of 12 weeks from the date of receipt of a certified copy of this order. However, all issues of law, including that of delay, if any, in filing this OA, are kept open.

7. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
16.04.2018

SKSI